

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
DAILY CAUSE LIST DATED 11.12.2018
In the court of the Registrar
11:30 A.M.

For Consideration Under Rule 26 (3) of the NCLAT Rules, 2016.

S. No.	Case No.	Name of the parties	Counsel for Appellants
1.	MA No. 219 of 2018 in un-numbered Comp. App.(AT) No.____of 2018	Shri Madan Lal Food Products Pvt Ltd. Vs. Union of India Through Ministry of Corporate Affairs, New Delhi & Anr.	Himanshu Harbola

For Evidence

2.	Transfer Original Petition (AT) (MRTP) No. 06 of 2017 (Old RTPE No. 323/1996)	Shobha Rani Jain Vs. Delhi Development Authority (DDA)	Ravi P. Shukla
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By Order
-sd/-

Assistant Registrar